

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1981-82.

(ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7798/84]

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No. LT-7799/84]

Notification under Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act 1979.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : I beg to lay on the Table a copy of Notification No. G.S.R. 53(E) (Hindi and English versions) published in Gazette of India dated the 4th February, 1984 containing Corrigendum to Notification No. G.S.R. 514(E) dated the 4th September, 1980 under sub-section (3) of section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.

[Placed in Library. See No. LT-7800/84]

12.14 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have

to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) 'I am directed to inform the Lok Sabha that the Oilfields (Regulation and Development) Amendment Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 22nd December, 1983, has been passed by the Rajya Sabha at its sitting held on the 3rd March, 1984, with the following amendments :—

*Enacting Formula*

1. That at page 1, line 1, for the word "Thirty-fourth" the word "Thirty-fifth" be substituted.

*Clause 1*

2. That at page 1, line 4, for the figure "1983" the figure "1984" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Prevention of Damage to Public Property Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 3rd March, 1984".

OILFIELDS (REGULATIONS AND DEVELOPMENT) AMENDMENT BILL

As amended by Rajya Sabha

SECRETARY-GENERAL : Sir, I lay